

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Appeal Nos. E/1269-1273/2010

(Arising out of Order-in-Original Nos. 17 to 21/2009 (C.Ex.) dt.
31.08.2009 passed by Commissioner of Customs, Central Excise &
Service Tax, Tirupati)

**Commissioner of Central Excise & Service
Tax, Tirupati**

.....Appellant(s)

Vs.

M/s Capital Technologies Ltd.,

.....Respondent(s)

Appearance

Shri P.S. Reddy, Assistant Commissioner (AR) for the Appellant.
None for the Respondent.

Appeal Nos. E/665-668/2011

(Arising out of Order-in-Original Nos. 17 to 21/2009 (C.Ex.) dt.
31.08.2009 passed by Commissioner of Customs, Central Excise &
Service Tax, Tirupati)

M/s Capital Technologies Ltd.,

.....Appellant(s)

Vs.

**Commissioner of Central Excise & Service
Tax, Tirupati**

.....Respondent(s)

Appearance

None for the Appellant.
Shri P.S. Reddy, Assistant Commissioner (AR) for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 28/08/2018
Date of Decision: 28/08/2018

FINAL ORDER No. A/31104-31112/2018

[Order per: M.V. Ravindran]

All these appeals are listed today for disposal. None appeared on behalf of the assessee.

2. Learned Departmental Representative submits that all these appeals are already disposed by the Tribunal by Final Order dated 03.05.2011 and as reported at [2015 (321) ELT 479] and produced the copy of the same. On perusal of the same, we find it so. Since, all these appeals are disposed by earlier order nothing survives. All these appeals are disposed of.

(Order pronounced and dictated in open court)

P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)

M.V. RAVINDRAN
MEMBER (JUDICIAL)

Lakshmi....